

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 226 of 2019**

**IN THE MATTER OF:**

M/s Super Royal Holidays India Pvt. Ltd. & Ors. .... Appellants

Vs

Union of India .... Respondent

**Present:**

**For Appellants: Mr. Anand Sanjay M. Nuli and Mr. Nanda Kumar K.B., Advocates.**

**For Respondent: Mr. Abhijeet Acharaya, Advocate.**

**ORDER**

**11.09.2019** Learned Counsel for the Appellants submits that an affidavit has been filed, limiting the prayer in terms of order dated 20<sup>th</sup> August, 2019.

Mr. Abhijeet Acharaya, learned Counsel appears on behalf of the Respondent. Learned Counsel for the Appellants will serve a copy of the paper-book, including the additional affidavit to learned Counsel for the Respondent in course of the day.

Mr. Abhijeet Acharaya, learned Counsel for the Respondent prays for and is allowed two weeks' time to file reply affidavit along with Vakalatnama/ Authority Letter. Rejoinder, if any, be filed within a week thereof.

Post the case 'for admission (after notice)' **before the appropriate Bench on 17<sup>th</sup> October, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)